

6mp
C/S

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ajay @ Illu
FIR No. 482/2015
PS Anand Parbat
U/s. 302/307/34 IPC

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Shashank Ahuja, Ld. Counsel for applicant/accused.


Issue notice to SHO PS Anand Parbat to report about previous involvement of the accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.

2/6


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020**

6mp
~
c/s

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Jai Parkash @ Sunny
FIR No. 482/2015
PS Anand Parbat
U/s. 302/307/34 IPC

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Shashank Ahuja, Ld. Counsel for applicant/accused.

Issue notice to SHO PS Anand Parbat to report about previous involvement of the accused.

3/6
Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.

(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Sunil Kumar
FIR No. 146/2013
PS Anand Parbat
U/s. 302/307/323/324/34 IPC R/w section 24/54/59 Arms Act.

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Parveen Dabas, Counsel for applicant/accused.

Issue notice to SHO PS Anand Parbat to report about previous involvement of the accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Shivam
FIR No. 364/2016
PS Ranhola
U/s. 302/506 IPC & 25 Arms Act

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. C P Rana and Sh. Kshitiz Ahlawat, Ld. Counsels for applicant/accused.

Case file received by transfer vide order dated 29/05/2020 of Ld. ASJ-08, West District, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shivam for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Contd..-2-

State Vs Shivam
FIR No. 364/2016
PS Ranhola
U/s. 302/506 IPC & 25 Arms Act


29.05.2020
The r
te

-2-

Issue notice to IO/SHO to file proper previous involvement report of applicant / accused and report regarding threat perception to the witnesses for NDOH.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Put up for receipt of report and consideration of interim bail application for 03.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/29.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Riyaz Ahmed
FIR No. 1128/2015
PS Hari Nagar
U/s. 302/201/34 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 29/05/2020 of Ld. ASJ-08, West District, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Riyaz Ahmed for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

Contd..-2-



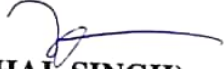
05/6.

**State Vs Riyaz Ahmed
FIR No. 1128/2015
PS Hari Nagar
U/s. 302/201/34 IPC**

-2-

Reply alongwith previous involvement report received from
concerned SHO.

Put up for consideration on 05.06.2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/29.05.2020**

CP

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Jagdish @ Sanjay @ Judi
FIR No. 835/2015
PS Nihal Vihar
U/s. 302/34 IPC & 25 Arms Act

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. P.K. Garg, Counsel for applicant/accused.


Issue notice to SHO PS Nihal Vihar to report about previous involvement of the accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 05/06/2020.

5/6


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 322/2020
State Vs. Tejpal @ Bhure & Anr.
FIR No. 382/2015
PS Nihal Vihar
U/s. 302/397/411/34 IPC

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Indu Bhushan Vimal, Counsel for applicant/accused.


Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to SHO PS Nihal Vihar to report about previous involvement of the accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020**

Scanned with CamScanner

Scanned with CamScanner

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 282/2020
State Vs. Prithvinand & Ors.
FIR No. 130/2012
PS Mundka
U/s. 302/34 IPC

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.


Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding no previous involvement of the accused received from SHO PS Mundka.

Report received from the Jail Superintendent, Central Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 475/2020
State Vs. Rahul Sharma @ Mota
FIR No. 636/2019
PS Nihal Vihar
U/s. 307/34 IPC & Section 25 Arms Act

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.


Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding previous involvement of the accused in other criminal cases received from SHO PS Nihal Vihar.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Application No. 458/2020
State Vs. Mohd. Abid
FIR No. 452/2017
PS Rajouri Garden
U/s. 302/201/34 IPC

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding no previous involvement of the accused received.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 338/2020
State Vs. Jyoti
FIR No. 280/2013
PS Uttam Nagar
U/s. 302/34 IPC

30.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.


Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding no previous involvement of the accused received from SHO PS Uttam Nagar.

Report received from the Jail Superintendent, Central Jail No.06, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
30.05.2020**